

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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NEW BOMBAY BENCH

O.A. No. 560/90
XXXxxxNo.

198

DATE OF DECISION 22.11.1990Smt. Pratima Ramesh Lagu and Petitioner
other fiveMr. L. M. Narlekar Advocate for the Petitioner(s)

Versus

Director of Census Operation, Maharashtra Respondent
Bombay.Mr. V. M. Bhandre, Hol. brief of Advocate for the Respondent(s)
Mr. P. M. Pradhan.

CORAM

The Hon'ble Mr. M.Y. Priolkar, M(A)

The Hon'ble Mr. N. Dharmanand, M(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

ORIGINAL APPLICATION NO.560/90

Smt. Pratima Ramesh Lagu
and other five,
Director of Census Operations,
Maharashtra Bombay, residing
at Suniti Kunj, Agra Road,
Dr. Palwardhan Bungalow, Kalyan.

..... Applicants

Vs.

Director of Census Operations,
Exchange Bldg, 2nd floor,
Sputt Road, Ballard Estate,
Bombay - 400038.

..... Respondent

Appearance :

Mr. L. M. Nerlekar,
Advocate for the
Applicants.

Mr. Bendre, adv.
holding the brief
of Mr. P. M. Pradhan.
for the respondent.

CORAM : Hon'ble Member Shri M. Y. Priolkar, M(A)

Hon'ble Member Shri N. Dharmadan, M(J)

ORAL JUDGEMENT

(PER : N. DHARMADAN, M(J)

DATED : 22.11.1990

1. This application was filed by six applicants working as Statistical Assistant in the office of Deputy Director of Census operations, Maharashtra. They approached this Tribunal jointly challenging the impugned transfer order dated 4th January 1989.

(S)

2. According to the applicants these transfer orders cause hardship. ^{to} But they have already joined in terms of this order and submitted their representation through proper channel on 16.2.1989 before the Registrar General of India 2/A, Manshign Road, New Delhi-110011.

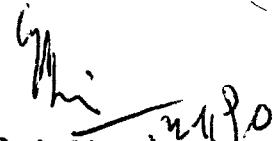
3. The learned counsel, Mr.L.M.Nerlekar, appearing on behalf of the applicants, submitted that these representations have not been considered and disposed of by the Registrar General.

4. The learned counsel for the applicant submits that they will jointly file a fresh representation raising the grounds mentioned in Original Application and their grievances, against the transfer order, within a period of one week from today. If such representation is filed, the respondent shall dispose of the same in accordance with the law taking into consideration the grievances of the applicants, within a period of one month from the date of the receipt of the said representation.

5. The application is disposed of accordingly. There will be no orders as to costs.


(N.Dharmadan)
M(J)

22.11.90.


(M.Y.Priolkar)
M(A)

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